

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/INHERENT JURISDICTION

CIVIL APPEAL NO. 6576 OF 2010

TATA TELESERVICES LTD.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 317/2009

in

C.A. No. 6576/2010

C.A. No. 11066-11123/2011

C.A. No. 10927-11065/2011

C.A. No. 10909-10925/2011

C.A. No. 1482-1498/2012

C.A. No. 1268-1425/2012

C.A. No. 384-433/2013

SLP(C) No. 33863-33871/2012

SLP(C) No. 33872-33896/2012

C.A. No. 324-360/2013

C.A. No. 6415-6605/2013

C.A. No. 6608-6618/2013

C.A. No. 6396-6414/2013

C.A. No. 6606-6607/2013

C.A. No. 8375/2013

C.A. No. 8360-8374/2013

O R D E R

Having heard the learned senior counsel appearing for the parties, we find that the approach taken by the High Court is appropriate. Thus, we are not inclined to interfere with the impugned order(s) passed by the High Court. The matters are, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

.....J.
[ARUN MISHRA]

.....J.
[S. ABDUL NAZEER]

.....J.
[M. R. SHAH]

New Delhi;
JULY 16, 2019.

ITEM NO.109

COURT NO.4

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 6576/2010

TATA TELESERVICES LTD.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 317/2009 In C.A. No. 6576/2010 (III-A)

C.A. No. 11066-11123/2011 (III-A)

(101553/2019 (change of name of Appellant)

IA No. 101553/2019 - ADDITION / DELETION / MODIFICATION PARTIES)

C.A. No. 10927-11065/2011 (III-A)

(IA 101631/2019 (change of name of Appellant)

IA No. 101631/2019 - MODIFICATION)

C.A. No. 10909-10925/2011 (III-A)

(IA 101617/2019 (change of name of Appellant)

IA No. 101617/2019 - MODIFICATION)

C.A. No. 1482-1498/2012 (III-A)

FOR [PERMISSION TO FILE ANNEXURES] ON IA 18/2015

FOR EXEMPTION FROM FILING O.T. ON IA 35/2015

FOR EXEMPTION FROM FILING O.T. ON IA 52/2016

FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 101672/2019

IA No. 101672/2019 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 52/2016 - EXEMPTION FROM FILING O.T.

IA No. 35/2015 - EXEMPTION FROM FILING O.T.

IA No. 18/2015 - PERMISSION TO FILE ANNEXURES)

C.A. No. 1268-1425/2012 (III-A)

(IA 101650/2019 (change of name of Appellant)

IA No. 101650/2019 - ADDITION / DELETION / MODIFICATION PARTIES)

C.A. No. 384-433/2013 (III-A)

(IA 101660/2019 (change of name of Appellant)

IA No. 101660/2019 - ADDITION / DELETION / MODIFICATION PARTIES)

SLP(C) No. 33863-33871/2012 (XI)

SLP(C) No. 33872-33896/2012 (XI)

IA No. 101622/2019 - MODIFICATION)

C.A. No. 324-360/2013 (III-A)

(FOR MODIFICATION ON IA 101666/2019 (change of name of Appellant)

IA No. 101666/2019 - MODIFICATION)

C.A. No. 6415-6605/2013 (III-A)

(IA 101548/2019 (change of name of Appellant)

IA No. 101548/2019 - MODIFICATION)

C.A. No. 6608-6618/2013 (III-A)
 (IA 101671/2019 (change of name of Appellant)
 IA No. 101671/2019 - MODIFICATION)
 C.A. No. 6396-6414/2013 (III-A)
 (IA 101594/2019 (change of name of Appellant)
 IA No. 101594/2019 - MODIFICATION)
 C.A. No. 6606-6607/2013 (III-A)
 (IA 101585/2019 (change of name of Appellant)
 IA No. 101585/2019 - MODIFICATION)
 C.A. No. 8375/2013 (III-A)
 (IA 101652/2019 (change of name of Appellant)
 IA No. 101652/2019 - INTERVENTION/IMPLEADMENT)
 C.A. No. 8360-8374/2013 (III-A)
 (IA 101551/2019 (change of name of Appellant)
 IA No. 101551/2019 - MODIFICATION)

Date : 16-07-2019 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
 HON'BLE MR. JUSTICE S. ABDUL NAZEER
 HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s) Mr. Dhruv Mehta, Sr. Adv.
 Ms. Ruby Singh Ahuja, Adv.
 Mr. Anupam Prakash, Adv.
 Mr. Shravan Sahney, Adv.
 Mr. Anmol Jassal, Adv.
 Mr. Anubhav Ray, Adv.

 Mr. R. S. Suri, Sr. Adv.
 Mr. Mahesh Aggarwal, Adv.
 Mr. Shamit Bhat, Adv.
 Ms. Parul Shukla, Adv.
 Mr. E. C. Agrawala, AOR

 Mrs. Manik Karanjawala, AOR

 M/S. Karanjawala & Co., AOR

For Respondent(s) Ms. Aishwarya Bhati, AAG
 Mr. Bhakti Vardhan Singh, AOR

 Mr. Saurabh Ajay Gupta, AOR

 Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matters are dismissed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed
of.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER

(Signed order is placed on the file)